

दूर करने में अन्तर्राज्यीय परिवहन आयोग, राज्य सरकारों की सहायता करता है।

†[THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): (a) and (b) Presumably, the Hon. Members are referring to the Southern, Western and Northern Zone Permit Schemes, formulated by Inter-State Transport Commission, for free movement of a limited number of public carriers on Inter-State routes. If so, the position is as under:—

Southern Zone Permit Scheme	This has been implemented by all concerned States.
Western Zone Permit Scheme	Madhya Pradesh and Uttar Pradesh States alone are yet to implement this scheme.
Northern Zone Permit Scheme	The States concerned are in the process of completing the legal formalities. As soon as this is done, the scheme will be implemented.

(c) Constitutionally, executive responsibility for implementation of the above schemes rests with the concerned State Governments. However, Inter-State Transport Commission assists the State Governments in resolving differences, if any, amongst them in regard to implementation of these schemes, by holding discussions with the States concerned.]

Import of Tractors

552. SHRI N. R. CHOUDHURY:

SHRI HARSH DEO MALAVIYA:

SHRI SARDAR AMJAD ALI:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government have since taken a decision on the import of tractors to meet the requirements thereof; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

†[] English translation.

ANNASAHEB P. SHINDE): (a) and (b) After considering the detailed requirements and the present manufacturing programme of tractors in the country, Governments of India have decided not to pursue the question of imports of any additional tractors

Fodder Seed Centres

553. SHRI VITHAL GADGIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Government have decided to establish fodder seed multiplication and seed production oriented farms all over the country; and

(b) if so, the names of the sites selected in Maharashtra?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) and (b) The Government of India have decided to establish two large fodder seed production farms during the Fifth Five Year Plan. No site has yet been selected as the whole matter is under consideration.

Cattle Breeding farms in States

554. SHRI VITHAL GADGIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Central Government have decided to set up some Centrally-sponsored Cattle Breeding Farms in different States; and

(b) if so, whether any site has been selected in Maharashtra for the same?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) Yes, Sir,

(b) The Government of Maharashtra has offered a site for the location of one such farm in the State, which is under consideration.

Supply of Fertilizers to Maharashtra

555. SHRI VITHAL GADGIL: Will the Minister of AGRICULTURE be pleased to state:

(a) whether Maharashtra Government have received only 58.34 per cent of the

fertilizers allotted to that State for kharif season in 1974; and

(b) if so, what were the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) and (b) No, Sir. The net requirements of fertilisers for Maharashtra State for Kharif '74 (February-July '74) were assessed as 1,00,018 tonnes of N and 48,392 tonnes of P_2O_5 . The proportionate supplies due during 5 months from 1-2-1974 to 30-6-1974 would be 83,349 tonnes of N and 40,327 tonnes of P_2O_5 . As against this, the actual supplies by the Central Fertiliser Pool and the manufacturers to Maharashtra during this period were 64,363 tonnes of N and 29,108 tonnes of P_2O_5 . The percentage of actual supplies to supplies due as on 30-6-1974 were thus 77% for N and 72% for P_2O_5 . The major factors which militated against better supply position were a break-down in the Gujarat State Fertiliser Co., Baroda's plant, limited availability of imported fertiliser and the Railway strike and its repercussions.

Central Loan Assistance Programme

556. SHRI VITHAL GADGIL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether it is a fact that the Maharashtra Government have proposed three roads for inclusion in the Central Loan Assistance Programme under Fifth Five Year Plan with a view to opening up backward areas; and

(b) if so, what action Government have taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE): (a) Yes, Sir.

(b) The proposals along with similar proposals received from other States all totalling to a heavy sum of about Rs. 365 crores have been noted for consideration while formulating proposals for assistance under the Central Aid Programme of State Roads of inter-State or Economic Importance during the Fifth Plan against a small tentative likely allocation of Rs. 30

crores keeping in view the finally available funds and the *inter se* priority of individual proposals on an all-India basis. Since the Fifth Plan detailed programmes are still in the preparatory stage, it is not possible to indicate the extent to which the proposals of various State Governments including Maharashtra would be approved.

Augmenting the Central Road Fund

557. SHRI VITHAL GADGIL: Will the Minister of SHIPPING AND TRANSPORT be pleased to state:

(a) whether there is any proposal under Government's consideration for augmenting the Central Road Fund in order to increase the resources for road development; and

(b) whether Government have decided to bring high speed diesel oil under the purview of the Fund?

THE DEPUTY MINISTER IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI PRANAB MUKHERJEE):

(a) and (b) At present, the Central Road Fund derives its revenue @3.5 paise per litre out of the proceeds from excise and customs duties on taxed motor spirit (petrol). The proposal for augmenting the Central Road Fund through this source and by bringing high speed diesel oil under the purview of this Fund, has been considered. In view of the current financial situation it has been decided not to pursue the proposal for the time being.

558. [Transferred to the 8th August, 1974.]

Adulteration of Edible oils with motor oil

559. SHRI B. P. NAGARAJA MURTHY: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether it is a fact that used motor oil is being extensively used for adulterating edible oils in the Union Territories; and

(b) if so, the reaction of Government thereto and the steps taken to check this menace?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU):

(a) No.